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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010416412026

+ **CS(OS) 787/2026, I.A. 26200/2026 & I.A. 26208/2026**

VIJAY SHERAWAT

.....Plaintiff

Through: Mr. Pushp Sharma, Mr. Aditya Narayan Shukla, Mr. Jai Allagh, Mr. Prasoon Shekhar and Mr. Manish Mohan Chaudhary and Mr. Lokesh Kumar, Advocates.

versus

SUDHIR CHAUDHARY AND ORS

.....Defendants

Through: Mr. Dayan Krishnan, Senior Advocate with Mr. Navpreet Singh Ahlliwalia, Mr. Deepak Chawla and Mr. Saransh Garg, Advocates for D-1 and 2.
Mr. Uddyam Mukherjee and Mr. Swapnil Pattnayak, Advocates for D-3.
Mr. Deepak Gogia, Mr. Aadhar Nautiyal and Ms. Shivangi Kohli, Advocates for D-5.
Ms. Amee Rana, Ms. Radhika Roy, and Mr. Intisar Aslam, Advocates for D-6.
Ms. Aishwarya Kane, Advocate for D-7.

CORAM:

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

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22.09.2026

I.A. 24218/2026 (Exemption)

1. This is an application filed on behalf of the plaintiff under Section 151 of Code of Civil Procedure, 1908 (hereinafter referred to as “CPC”) seeking exemption from filing certified copies of documents along with the captioned suit.



2. Exemption allowed, subject to just exceptions. However, certified/true/typed/translated/clear copies of the documents with proper margins be filed within four weeks with an advance copy to the defendants.

3. The application stands disposed of.

I.A. 24219/2026 (Exemption)

4. This is an application filed on behalf of the plaintiff under Section 151 of CPC seeking exemption from filing true typed/translated copies of dim/illegible documents along with the captioned suit.

5. Exemption allowed, subject to just exceptions. However, true/typed/translated/clear copies of the dim/illegible documents with proper margins be filed within four weeks with an advance copy to the defendants.

6. The application stands disposed of.

I.A. 24220/2026 (Under Order XXXIX Rules 1 and 2 of the CPC)

7. This is an application under Order XXXIX Rules 1 and 2 of the CPC filed on behalf of the plaintiff seeking *ad interim* and interim injunction.

8. Mr. Deepak Gogia, learned counsel submits that so far as the defendant no.5/X Corp. is concerned, four URLs which are enlisted in Table P1 of para 37 of the plaint shall be taken down subject to the orders of this Court. Ms. Amee Rana, learned counsel appearing for the defendant no.6/Meta states that so far as the defendant no.6/Meta is concerned, specific eight URLs mentioned in Table P1 of para 37 of the plaint shall be taken down, subject to the orders of this Court.

9. In view of the above, and having regard to the fact that defendant nos.1 and 2 have already taken the impugned posts down, and have also made written requests to the intermediaries/social media platforms, to take down impugned posts, without prejudice to their rights, this Court is of the considered opinion, the defendant no.5/X Corp. and the defendant no.6/Meta can also to take down/block the impugned URLs in Table P1 of para 37 of the plaint.



10. Learned counsel for the defendant nos. 1 and 2 also clarifies that the URLs enlisted in Table P1 of para 37 of the plaint are third-party URLs and have no relation or nexus with defendant nos.1 and 2.

11. Ms. Aishwarya Kane, learned counsel for the defendant no.7/Google LLC states that as per the plaintiff there is only one impugned video mentioned para 17 of the plaint, pertaining to the defendant no.3 i.e. Prasar Bharti, which has already been taken down. Thus, there is no other video or any specific channel, which needs to be taken down so far as Google LLC is concerned.

12. The defendant no.5 and 6 may provide Basic Subscriber Information (BSI) details alongwith IP laws to the plaintiff within three weeks from date.

I.A. 24221/2026 (Court Fees)

13. This is an application under Section 149 read with Section 151 of the CPC, filed on behalf of the plaintiff seeking extension of time to deposit remainder of the Court Fee.

14. It is stated that the plaintiff, at the time of the institution, affixed the Court Fees of Rs.100 payable on the reliefs of deceleration, permanent injunction, mandatory injunction and other consequential reliefs. The plaintiff states that the remaining Court Fees to be affixed is Rs.4,90,344/-, payable on the relief for damages. It is stated that the plaintiff is a student and may not be able to deposit the Court Fee in such a short period. It is on account of the urgency which is prayed for in the suit and the application seeking interim injunction that the suit was instituted with deficit Court Fees.

15. In view of the above, the application is allowed. The deficit Court Fees may be affixed within one week from date.

16. The application disposed of.

CS(OS) 787/2026

17. Written statements be filed by the defendant nos.1, 2 and 3 from the date of affixation of the deficit Court Fees as allowed today within time permissible



in law. Replication thereto may be filed within the time period specified in Rules.

18. The defendant nos.5 to 7 may not require to file written statement.

19. List before the Joint Registrar (Judicial) on 01.12.2026 for completion of pleadings.

20. List before the Court on 12.01.2027.

TUSHAR RAO GEDELA, J

SEPTEMBER 22, 2026

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